

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, May 11, 2012/Vaisakha 21, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

ANNOUNCEMENT BY THE SPEAKER

Special sitting of Lok Sabha on Sunday, 13th May, 2012

MADAM SPEAKER: Hon. Members, a special sitting of Lok Sabha will be held on Sunday, the 13th May, 2012 to commemorate the 60th anniversary of the first sitting of Parliament of India. There will be no Question Hour on that day. In the special sitting the subject 'Sixty Years Journey of the Indian Parliament' will be taken up for discussion in the House.

MADAM SPEAKER: Question Hour. Q. No. 501. Shri Gurudas Dasgupta.

... (*Interruptions*)

DR. M. THAMBIDURAI(KARUR): Madam Speaker, I have given notice for Adjournment Motion. ... (*Interruptions*)

MADAM SPEAKER: Dr. Thambidurai, I will take it up during the 'Zero Hour'. Allow the Question Hour to run.

... (*Interruptions*)

11.01 hrs

At this stage, Shri Thol Thirumaavalan came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Shri Thirumaavalan, you can raise the issue during the 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER: Let us start the Question Hour. I will allow you during the 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER: I will allow you during the 'Zero Hour'. Please sit down.

... (*Interruptions*)

MADAM SPEAKER: Dr. Thambidurai, I have disallowed your notice. But I will give you a chance during the 'Zero Hour'. Please take your seat and allow the Question Hour to run.

... (*Interruptions*)

अध्यक्ष महोदया : आप प्लीज क्वेश्चयन आवर चलाने दीजिए।

... (*ब्यवधान*)

MADAM SPEAKER: Hon. Members, please take your seats. Let us allow the Question Hour to run.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions)**

अध्यक्ष महोदया : गुरुदास दासगुप्त जी, आप प्रश्न पूछिये।

...(ब्यवधान)

MADAM SPEAKER: Please let us run the Question Hour.

... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions)**

MADAM SPEAKER: Question Hour. Q. No. 501. Shri Gurudas Dasgupta.

You please ask the question. It is coming and the Reporters can hear you and the Ministers can also hear.

... *(Interruptions)*

SHRI GURUDAS DASGUPTA(GHATAL): The House is not in order. ...

(Interruptions) It is absolutely a mockery. ... *(Interruptions)*

MADAM SPEAKER: Now, the Leader of the House is on his legs.

... *(Interruptions)*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Hon.

Members want a statement from me. ... *(Interruptions)*

MADAM SPEAKER: Hon. Members, please sit down. The Leader of the House is speaking.

... *(Interruptions)*

SHRI PRANAB MUKHERJEE: The hon. Members are agitated for a few days. ...

(Interruptions) As Finance Minister I am prepared to make a statement. ...

(Interruptions) Just let me complete. Thereafter, you can react to it....

(Interruptions)

MADAM SPEAKER: Hon. Member, do not show your back.

... *(Interruptions)*

* Not recorded

11.05 hrs

*At this stage, Shri Thol Thirumaavalavan
went back to his seat.*

SHRI PRANAB MUKHERJEE: The issue which you raised about the Statement made by the Minister of Home Affairs, if you want to raise that issue, I will clarify that position. If you have some other issues, I do not know, I cannot make any comment. I do not know if you have some other issues. I cannot make any comment on that. ... (*Interruptions*)



11.05 ½hrs**SUBMISSIONS BY MEMBERS****(I) Re: Reported irregularities in Aircel-Maxis deal.**

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, नेता सदन ने जो बात कही है वह बिलकुल बजा है। जहां तक आपका सवाल है, आप उसका जवाब दे दें। जो विषय यहां उठाया गया था, इस समय वह मुद्दा नहीं है। मैं कल यहां सदन में नहीं थी, लेकिन आपकी अनुमति से कल श्री यशवंत सिन्हा जी ने एक विषय उठाया था और चाहा था कि प्रणब मुखर्जी जी उसका जवाब दें। लेकिन बजाय प्रणब मुखर्जी के जवाब देने के यहां तत्कालीन वित्त मंत्री श्री पी. चिदम्बरम आए और उन्होंने बजाय एक पर्सनल एक्सप्लेनेशन के अपने पुत्र का एक पत्र पढ़ा। मैं केवल आपसे एक निवेदन करना चाहती हूं, मैं आपसे यह चीज़ पूछना चाहती हूं कि हमारे नियमों में पर्सनल एक्सप्लेनेशन का भी प्रावधान है और सुओ-मोटो स्टेटमेंट का भी प्रावधान है। लेकिन उन दोनों का नियमावली में नियम लिखा है कि पहले वह अध्यक्ष को बताते हैं कि हम पर्सनल एक्सप्लेनेशन देना चाहते हैं या हम सुओ-मोटो स्टेटमेंट देना चाहते हैं। अध्यक्ष उसकी एडमिनीस्ट्रेशन तय करके उसकी इजाज़त देती हैं। उसके बाद वह आर्डर पेपर में यानी जो कार्य सूची आती है, उसमें लगता है और अगर वहीं की वहीं भी दिया जाए तो बंटता है। उन्होंने वह पर्सनल एक्सप्लेनेशन न देकर अपने पुत्र कार्ति ने क्या कहा, वह यहां पढ़कर सुनाया। हमारे लोग यहां कहते रहे कि आप किस नियम के तहत पढ़ रहे हैं, आप बताइए कि आप पर्सनल एक्सप्लेनेशन दे रहे हैं या सुओ-मोटो स्टेटमेंट दे रहे हैं। पुत्र का पत्र पढ़कर अगर यहां सुनाने की इजाज़त दी जाएगी तो कल को पता नहीं कौन-कौन अपने-अपने परिवार के सदस्य का क्या-क्या यहां पढ़ेगा? यहां मामला सत्ता पक्ष और विपक्ष का होता है। मैम्बर और मिनिस्टर के बीच में होता है। मिनिस्टर अपनी बात कहे, वह समझ में आता है, लेकिन पुत्र के पत्र, उसमें भी ईसा मसीह की नसीहतें पुत्र के माध्यम से कि ये लोग अज्ञानी हैं, जानते नहीं हैं कि क्या कर रहे हैं। अगर इसकी इजाज़त यहां दी जाएगी तो कैसे होगा? इसलिए मेरा निवेदन प्रणब दा से नहीं है, वह जवाब दें, जो आपने इश्यू उठाया, आप जवाब दें। मेरा निवेदन आपसे है कि तत्कालीन सभापति ने इसकी इजाज़त क्यों दी और चिदम्बरम साहब ने किस नियम के तहत यह पढ़ा? यह मामला प्वाइंट ऑफ आर्डर का है। यह मामला प्वाइंट ऑफ प्रोपराइटी का है।...(व्यवधान) इसलिए मैं आपसे जानना चाहती हूं कि चिदम्बरम जी ने जो बयान यहां पढ़ा, वह किस नियम के तहत पढ़ा? इस सदन में नियम की अवहेलना हुई है, पार्लियामेन्टरी रूल्स की अवमानना हुई है, यह विषय मैं आपके सामने रखना चाहती हूं।

MADAM SPEAKER: Please sit down.

... *(Interruptions)*

MADAM SPEAKER: I have called the hon. Minister, Shri Pawan Kumar Bansal. Please take your seats.

... (*Interruptions*)

MADAM SPEAKER: Please take your seats. Let the hon. Minister speak. Please sit down.

... (*Interruptions*)

SHRI THOL THIRUMAAVALAVAN: Madam, we are going to celebrate the 60th Anniversary of the Indian Parliament. But we are insulting Dr. B.R. Ambedkar. ... (*Interruptions*) Please allow discussion on this important issue. ... (*Interruptions*)

MADAM SPEAKER: Please take your seat. You have made your point. Please allow the Minister to speak.

... (*Interruptions*)

SHRI THOL THIRUMAAVALAVAN: How can he speak? How can we keep mum? Please allow discussion on this important issue. ... (*Interruptions*) It is a great insult to Dr. B.R. Ambedkar. ... (*Interruptions*) While we are going to celebrate the 60th Anniversary of the Indian Parliament, we are insulting Dr. B.R. Ambedkar. ... (*Interruptions*) Please allow some time for discussion. ... (*Interruptions*)

MADAM SPEAKER: It is all right. Please take your seat.

... (*Interruptions*)

श्री शैलेन्द्र कुमार: महोदया, डॉ. अम्बेडकर से संबंधित यह बहुत महत्वपूर्ण मामला है। संविधान की धज्जियां उड़ाई गई हैं।... (व्यवधान)

MADAM SPEAKER: Let him speak. I have called Shri Pawan Kumar Bansal.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go in record.

(*Interruptions*)*

* Not recorded

MADAM SPEAKER: I will give you a chance after Shri Pawan Kumar Bansal.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): अध्यक्ष महोदया, माननीय सदस्य ने जो मामला उठाया है, उसकी सूचना मैं एचआरडी मिनिस्टर को इसके एकदम बाद दे दूंगा।... (व्यवधान) I will inform the Minister of H.R.D. ... (Interruptions)

SHRI THOL THIRUMAAVALAVAN: Madam, this is an insult to the Constitution. This is an insult to the Nation.... (Interruptions) This is an insult to Dr. B.R. Ambedkar.... (Interruptions)

MADAM SPEAKER: I take one minute. Please take your seat.

... (Interruptions)

MADAM SPEAKER: I allow the hon. Minister to speak and then I will give you a chance to speak.

... (Interruptions)

श्री पवन कुमार बंसल : अध्यक्ष महोदया, मैं माननीय सदस्यों को बताना चाहता हूँ कि एकदम इसके बाद मैं माननीय मानव संसाधन मंत्री जी को इस चीज की सूचना दे दूंगा। ... (व्यवधान)

श्री शैलेन्द्र कुमार: अध्यक्ष महोदया, यह बहुत ही गंभीर मामला है।... (व्यवधान)

MADAM SPEAKER: Hon. Member, please go back to your seat.

... (Interruptions)

श्री पवन कुमार बंसल : अध्यक्ष महोदया, कल जब माननीय श्री यशवंत सिन्हा जी ने जीरो ऑवर के लिए या उससे पहले प्रश्नकाल को स्थगित करने के लिए आपको नोटिस दिया था, उन्होंने यह नहीं कहा था जो रूल्स के तहत अनिवार्य है, ... (व्यवधान)

MADAM SPEAKER: Hon. Member, please go back to your seat. What is this happening in spite of my telling you?

... (Interruptions)

श्री पवन कुमार बंसल : अगर किसी माननीय सदस्य के खिलाफ कोई निजी इल्जाम किसी ढंग का लगाना होता है तो उसके लिए भी नोटिस दिया जाता है, वह भी रूल्स में दर्ज है। ऐसा नहीं हुआ था। आपने इजाजत दी थी और उस इजाजत के बाद जब वह खड़े होकर अपनी बात कह रहे थे, उन्होंने अपनी बात को सिर्फ उन तथ्यों तक ही सीमित नहीं रखा जो रिकार्ड का हिस्सा हैं।"। कौन सी तारीख को कब हुआ, अगर उसमें कोई शंका हो तो मैं फिर पढ़कर बता सकता हूँ। उन्होंने उससे आगे बढ़कर माननीय गृह मंत्री

व उनके बेटे का जिक्र करके बिल्कुल स्पष्ट तौर पर उन पर इल्जाम लगाया था और उसके कारण जब उनको इस चीज का पता लगा और दूसरी तरफ उनके बेटे ने वहां जब वह स्टेटमेंट दी थी तो माननीय गृह मंत्री वह स्टेटमेंट पढ़ने के लिए यहां नहीं आए थे। माननीय गृह मंत्री ने अपनी तरफ से अपनी क्लेरिफिकेशन देने के लिए क्योंकि उनको बिना नोटिस, जो नोटिस देना अनिवार्य होता है, उनको बिना नोटिस के इन्होंने उनका जिक्र किया था जो उन पर एक तरह का इल्जाम था और बहुत गंभीर इल्जाम उन पर लगाये गये थे। इसलिए यह जरूरी था और यही ये मांग कर रहे थे कि वह आकर अपनी बात कहें। जब उन्होंने अपनी बात कही...(व्यवधान) जब माननीय गृह मंत्री ने अपनी बात कही तो उसके बीच में यह अनिवार्य था कि उसका जिक्र आता जो एक वक्तव्य उनके बेटे ने वहां दिया था। सिर्फ उन्होंने वह नहीं पढ़ा बल्कि उन्होंने कैटेगॉरीकली इस बात का खंडन किया था कि उनका इस चीज से कोई ताल्लुक है और उससे पहले अलग अलग तारीखों को इस सदन में भी जिक्र हो चुका है। ...(व्यवधान) उनके तहत यह बात स्पष्ट है और मैडम, कल उस बात की जरूरत थी और उसके लिए कोई एडवांस नोटिसेज की नहीं, आप नहीं थीं लेकिन जो उस वक्त माननीय चेयरमैन साहब प्रिजाइड ओवर कर रहे थे, उनकी इजाजत के साथ ही उन्होंने खड़े होकर बोला। उनकी इजाजत के बिना कोई खड़ा होकर अपने आप बात नहीं कह सकता। इसी कारण उन्होंने यह बात कही थी और जो नसीहतों की बात करते हैं, ...(व्यवधान)

अध्यक्ष महोदया : अभी रुक जाइए। आपको बुलाएंगे।

...(व्यवधान)

11.13 hrs

At this stage, Shri Shailendra Kumar came and stood on the floor near the Table.

11.13 ¼ hrs

At this stage, Shri Shailendra Kumar went back to his seat.

श्री पवन कुमार बंसल : उन नसीहतों की बात उन्होंने अपने बेटे की नहीं कही थी।...(व्यवधान) मैडम, पहली बात तो यह है कि कल किसी बात का कहीं कोई उल्लंघन नहीं हुआ, कुछ भी नियमावली के विपरीत नहीं हुआ।...(व्यवधान) यह अनिवार्य था। यह उम्मीद की जा रही थी कि इस बात पर गृह मंत्री आकर अपनी बात कहें और यह स्पष्ट कर देना सही था कि जो इल्जाम उन पर लगाये गये हैं, वे इल्जाम गैर-जिम्मेदाराना हैं। इररेस्पांसिबिल और रेकलैस इल्जाम उन पर लगाये जा रहे थे।...(व्यवधान) वे सारे इल्जाम गैर-जिम्मेदाराना हैं और तथ्यों पर आधारित नहीं हैं।...(व्यवधान)

और मैं वह पढ़कर बता सकता हूँ कि दोनों तरफ... (व्यवधान) माननीय यशवंत सिन्हा जी ने दोनों केसेज को जोड़कर एक बना दिया।... (व्यवधान) एक बात जून की थी और एक बात अक्टूबर की थी।... (व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

... (व्यवधान)

11.14 hrs

At this stage, Shri Shailendra Kumar and Shri Thol. Thirumaavalavan came and stood on the floor near the Table.

... (Interruptions)

11.14 ¼ hrs

At this stage, Shri Shailendra Kumar and Shri Thol. Thirumaavalavan went back to their seats.

MADAM SPEAKER: Hon. Member, please take your seat. Hon. Member, what are you doing? I am calling your name and you are here. Please go back to your seat.

... (Interruptions)

11.15 hrs

(ii) Re: Cartoon showing disregard to Dr. B. R. Ambedkar and Pandit Jawahar Lal Nehru in school text book published by NCERT.

MADAM SPEAKER: Go back to your seat. This is a very sensitive matter. It has just been brought to my notice. I would request the Government to look into it. In the meanwhile, I would request the hon. Member, Shri Thol Thirumaavalavan, to please speak.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I would ask the HRD Minister to come and make a full-fledged statement about the whole matter, about Dr, Ambedkar's cartoon.

... (Interruptions)

SHRI THOL THIRUMAAVALAVAN: Madam, Speaker, I thank you for giving me this opportunity. Dr. B.R. Ambedkar, as we know very well, is the Architect of our Constitution. He worked hard for more than three years to prepare this Constitution. He is the only person who made this Constitution, without any support of the Drafting Committee. In the syllabus of 11th CBSE book, page 18, Chapter I – the Indian Constitution at work – a cartoon by the cartoonist, Shankar, was insulting. Pandit Jawaharlal Nehru whipping Dr. Ambedkar to expedite the constitutional work. It is really a great insult to both the leaders – not only for Dr. Ambedkar, but it is also a great insult to Panditji. He admired our Dr. B.R. Ambedkar when he presented the Constitution in 1950. Dr. Ambedkar worked very hard for preparing this Constitution. It is a very great insult to the nation, insult to Parliament, and insult to both the leaders, while we are going to celebrate the 60th Anniversary of Parliament. So, please withdraw the book and take necessary action against the publishers. ... (*Interruptions*) The HRD Minister should take this responsibility and punishment must be given. The Minister should come here. ... (*Interruptions*) The hon. Minister, Shri Kapil Sibal should resign. ... (*Interruptions*) He is a responsible person. He must apologise. ... (*Interruptions*)

MADAM SPEAKER: Shri S.S. Ramasubbu is allowed to associate with the issue raised by Shri Thol Thirumaavalavan.

... (*Interruptions*)

MADAM SPEAKER: Please take your seats. Hon. Minister is speaking.

... (*Interruptions*)

SHRI PRANAB MUKHERJEE: Madam, I entirely agree with the sentiments expressed by all sections of the House. It is not confined to one section. I don't know who has brought out this cartoon and with this impression; it is totally wrong. Dr. Ambedkar is considered as the Ved Vyas of Indian Constitution and without his tireless efforts, the biggest Magna Carta of socio-economic transformation, as it was described by Sir Anthony Eden, would not have seen the

light of the day. So far as the Indian Constitution is concerned, it would not have been possible without him to bring it within three years. India produced the lengthiest Constitution within the shortest possible time because from November 1946 to November 1949, within these three years, the Constituent Assembly worked as Constituent Assembly and as Central Assembly. As Constituent Assembly, they sat in the Central Hall; as Central Assembly they sat here. They discharged yeoman's service to provide an excellent Constitution. The details, of course, will be provided by the HRD Ministry, and I would request the HRD Minister to come. But I express that we are just going to pay tribute to these great sons of India just after two days. On 13th May, 2012, we have decided. I have no doubt, speaker after speaker, whoever will speak from this side or that side, will not speak without reference to Dr. Ambedkar and his contribution to Indian Constitution, which has kept our democracy, our largest functional democracy functioning. And without Dr. Ambedkar's contribution, it would have never been possible. Thank you, Madam Speaker.

MADAM SPEAKER: Let us continue with Question Hour now. Shri Gurudas Dasgupta.

...  (Interruptions)

अध्यक्ष महोदया : अब क्वेश्चन ऑवर चलाने दीजिए।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 noon.

11.21 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

श्री दारा सिंह चौहान (घोसी): सभापति जी, यह बहुत ही सेंसटिव और महत्वपूर्ण मुद्दा है। आप पहले मंत्री जी को बुलाइए।...(व्यवधान) पहले मंत्री जी को बुलाइए। ...(व्यवधान)

MR. CHAIRMAN: Please sit down.

... *(Interruptions)*

MR. CHAIRMAN: Nothing else will go on record.

*(Interruptions)**

* Not recorded

12.01 hrs**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN: Now Papers to be Laid on the Table.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Sir, I beg to lay on the Table a copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 899(E) in Gazette of India dated 27th December, 2011 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 6806/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6807/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2010-2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6808/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (2nd Amendment) Rules, 2012 published in Notification No. S.O. 227(E) in Gazette of India dated 6th February, 2012, together with an explanatory memorandum.
- (ii) S.O. 343(E) published in Gazette of India dated 28th February, 2012, together with an explanatory memorandum notifying for the purposes of clause (46) of Section 10 of the Income Tax Act, 1961, the National Skill Development Corporation, a body constituted by the Central Government in respect of the specified income, mentioned therein, arising to the said Corporation.
- (iii) S.O. 344(E) published in Gazette of India dated 28th February, 2012, together with an explanatory memorandum notifying for the purposes of clause (46) of Section 10 of the Income Tax Act, 1961, the Competition Commission of India, constituted under Competition Act, 2002 in respect of the specified income, mentioned therein, arising to the said Commission.
- (iv) The Income-tax (3rd Amendment) Rules, 2012 published in Notification No. S.O. 626(E) in Gazette of India dated 28th March, 2012, together with an explanatory memorandum.

(Placed in Library, See No. LT 6809/15/12)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 338(E) published in Gazette of India dated 27th February, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ii) S.O. 350(E) published in Gazette of India dated 29th February, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., dated 3rd August, 2001.
- (iii) S.O. 426(E) published in Gazette of India dated 15th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) S.O. 522(E) published in Gazette of India dated 21st March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (v) S.O. 564(E) published in Gazette of India dated 22nd March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) S.O. 625(E) published in Gazette of India dated 28th March, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian

currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (vii) S.O. 703(E) published in Gazette of India dated 30th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 101/2004-Cus.(N.T.) dated 31st August, 2004.
- (viii) S.O. 704(E) published in Gazette of India dated 30th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ix) G.S.R. 232(E) published in Gazette of India dated 20th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus. dated 17th March, 2012.
- (x) G.S.R. 258(E) published in Gazette of India dated 28th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(Placed in Library, See No. LT 6810/15/12)

(3) A copy of the Statement (Hindi and English versions) of Market Borrowings by Central Government during 2011-2012.

(Placed in Library, See No. LT 6811/15/12)

(4) A copy of the Coinage of the Sixty Rupees and Five Rupees coined to commemorate the occasion of “60th year of India Government Mint, Kolkata”

Rule, 2012 (Hindi and English versions) published in Notification No. G.S.R. 257(E) in Gazette of India dated 28th March, 2012 under Section 25 of the Coinage Act, 2011.

(Placed in Library, See No. LT 6812/15/12)

(5) A copy of the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F.No. LAD-NRO/GN/2011-12/38/4290 in Gazette of India dated 21st February, 2012 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 6813/15/12)

(6) A copy of Notification G.S.R. 231(E) (Hindi and English versions) published in Gazette of India dated 20th March, 2012, together with an explanatory memorandum, seeking to extend levy of anti-dumping duty imposed on imports of Flat Base Steel Wheels, originating in, or exported from, China PR upto and inclusive of 27th March, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-Dumping and Allied duties, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT 6814/15/12)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 220(E) published in Gazette of India dated 19th March, 2012, together with an explanatory memorandum, making certain amendments in Notification No. 02/2011-C.E., dated 1st March, 2011.

(ii) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2012 published in Notification

No. G.S.R. 225(E) in Gazette of India dated 19th March, 2012, together with an explanatory memorandum.

- (iii) The Chewing Tobacco and Un-manufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2012 published in Notification No. G.S.R. 226(E) in Gazette of India dated 19th March, 2012, together with an explanatory memorandum.
- (iv) The CENVAT Credit (Fourth Amendment) Rules, 2012 published in Notification No. G.S.R. 253(E) in Gazette of India dated 27th March, 2012, together with an explanatory memorandum.

(Placed in Library, See No. LT 6815/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973:-

- (i) The Homoeopathy (Post Graduate Degree Course) M.D. (Hom.)(Amendment) Regulations, 2012 published in Notification No. 12-2/2006-CCH(Pt.) 31254 in Gazette of India dated 5th March, 2012.
- (ii) The Establishment New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Regulations, 2011 published in Notification No. 12-6/2001-CCH(Pt.) in Gazette of India dated 14th October, 2011 together with a corrigendum thereto published in Notification No. F. 12-6/2001-CCH (Pt.) 25500 dated 21st February, 2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

(Placed in Library, See No. LT 6816/15/12)

- (3) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated 9th February, 2012 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

(Placed in Library, See No. LT 6817/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 published in Notification No. L-1/18/2010-CERC in Gazette of India dated 6th March, 2012.

(Placed in Library, See No. LT 6818/15/12)

- (2) The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Second Amendment) Regulations, 2012 published in Notification No. L-1(1)/2011-CERC in Gazette of India dated 6th March, 2012, together with a

corrigendum thereto published in Notification No. L-1/(1)/2011-CERC-Pt. in Gazette of India dated 30th March, 2012.

(Placed in Library, See No. LT 6819/15/12)

- (3) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Second Amendment) Regulations, 2012 published in Notification No. L-1/(3)/2009-CERC in Gazette of India dated 22nd March, 2012.

(Placed in Library, See No. LT 6820/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, on behalf of my colleague, Shri Sudip Bandyopadhyay, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mehdi Nawaz Jung (MNJ) Institute of Oncology-Regional Cancer Centre, Hyderabad, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mehdi Nawaz Jung (MNJ) Institute of Oncology-Regional Cancer Centre, Hyderabad, for the years 2008-2009 and 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6821/15/12)

12.02 hrs

At this stage, Shrimati Sushila Saroj, Shri Thal Tirumaavalan , Shri P. Lingam, Shri Kaushalendra Kumar, Dr. P. Venugopal and some other hon'ble Members came and stood on the floor near the Table.

... (Interruptions)

MR. CHAIRMAN: Hon. Members, please go to your places. Let the House conduct its business.

... (Interruptions)

MR. CHAIRMAN: Everyday, you are disturbing the House. Please go back to your seats.

... (Interruptions)

12.02½ hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of sub-Rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No.3 Bill, 2012, which was passed by the Lok Sabha at its sitting held on the 26th April, 2012 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.02¾ hrs

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF
THE HOUSE.**

6th Report

डॉ. बलीराम (लालगंज): महोदय, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का छठा प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ। ... (व्यवधान)

12.03 hrs**STATEMENT BY MINISTERS.****(i) Status of implementation of recommendations contained in the 18th Report of the Standing Committee on Energy on Demands for Grants (2011-12), pertaining to the Ministry of New and Renewable Energy.***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to lay the statement on the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Energy in pursuance of the direction 73 A of the hon. Speaker Lok Sabha vide Lok Sabha Bulletin-Part- II dated 1 September 2004.

The 18th Report of the Standing Committee on Energy was presented to the Lok Sabha on 17th August 2011. The Report relates to the Examination of the Demands for Grants of the Ministry of New and Renewable Energy for 2011-12.

Action Taken Statement on the recommendations/observations contained in the 18th Report of the Committee had been sent to the Standing Committee on Energy on 17th November 2011.

There are 8 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations pertain mainly to issues like augmenting budgetary resources, implementation related issues of various renewable energy programmes, especially small hydro power, wind power, biomass power and remote village electrification.

The present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my statement, which is laid on the Table of House. I would not like to take the valuable time of the House to

* Laid on the Table and also placed in Library See No. LT 6822/15/12

read out the contents of this Annexure. I would request that these may please be considered as read.

12.03 ¼ hrs.

(ii) Status of implementation of the recommendations contained in the 172nd Report of the Standing Committee on Transport, Tourism and Culture on the “Development of Tourism in North-Eastern Region”, pertaining to the Ministry of Tourism.*

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Sir, I beg to lay the statement regarding action taken by the Government on the Recommendations of the Department related Parliamentary Standing Committee on Transport, Tourism and Culture contained in its 172nd Report on the "Development of Tourism in North-Eastern States".

The Action Taken Report in respect of the recommendations contained in the Report of the Committee had been sent to the Rajya Sabha Secretariat on 18th January, 2012 and 03rd February, 2012 in English and Hindi respectively.

The present status of implementation of various recommendations made by the Committee is enclosed along with annexures as per this Statement, which is hereby laid on the Table of the Rajya Sabha / Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents given in the attached enclosure. I would request that this may be considered as read in the House.

* Laid on the Table and also placed in Library, See No. LT 6823/15/12

12.04 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): With your permission, Sir, I rise to announce that Government Business for the remaining part of the current session will consist of:-

1. Consideration of any item of Government Business carried over from today's Order paper.
2. Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - (a) The Chemical Weapons Convention (Amendment) Bill, 2012;
 - (b) The Administrator's General (Amendment) Bill, 2012;
 - (c) The Motor Vehicles (Amendment) Bill, 2012; and
 - (d) The Protection of Children from Sexual Offences Bill, 2012.
3. Consideration and passing of the following Bills: -
 - (a) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2011;and
 - (b) The National Housing Banks (Amendment) Bill, 2012.
4. Further Consideration and passing of the Constitution (One Hundred and Fourteenth Amendment) Bill, 2011.
5. Consideration and passing of the Marriage Laws (Amendment) Bill, 2010, after it is passed by Rajya Sabha.

... (*Interruptions*)

MR. CHAIRMAN: Submissions by the hon. Members, which have been admitted, will be laid on the Table of the House.

*SHRI PULIN BIHARI BASKE (JHARGRAM): I propose the following submissions to be included as the matters for discussion in the august House in next week agenda.

1. To discuss the issue SC & ST Prevention of Atrocities Act, 1989.
2. To discuss the displacement tribal from their own land and forest land without providing any rehabilitation or compensation to them.

*श्री भूपेन्द्र सिंह (सागर): अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल करने का कष्ट करें :

1. मध्य प्रदेश के सागर नगर निगम क्षेत्र की जनसंख्या लगभग 5 लाख है । जोकि अनुसूचित बाहुल्य क्षेत्र है । जहां न तो सीवर लाइन है, न ठोस अवशिष्ट प्रबंधन की उचित व्यवस्था है । पेयजल प्रबंधन पर खर्च होने वाली राशि की व्यवस्था स्थानीय एजेंसी नहीं कर पा रही । शहर में बढ़ते दबाव के कारण परिवहन व्यवस्था चरमरा गई है । उपरोक्त व्यवस्थाओं की अनुपलब्धता के कारण शहर में औद्योगिकीकरण नहीं हो पा रहा । अतः सागर शहर को जेएनएनयूआरएम-2 योजना में शामिल करने की आवश्यकता है ।

*Laid on the Table

***श्रीमती रमा देवी (शिवहर):** अगले सप्ताह की कार्यवाही के दौरान मेरे निम्नलिखित एजेंडों को शामिल करने हेतु अनुमति प्रदान करने की कृपा करें :-

1. मेरे संसदीय क्षेत्र के पूर्वी चम्पारण जिला में केन्द्रीय विद्यालय स्थापित किए जाने का कार्य।
2. मेरे संसदीय क्षेत्र के बेलसंड अनुमंडल के बेलसंड में राष्ट्रीयकृत बैंक की शाखा स्थापित किए जाने का कार्य ।

***SHRI ADHIR CHOWDHURY (BAHARAMPUR):** The following matters be included in the next week's List of Business:-

1. In order to provide incentive to the poor farmers minimum support price of paddy, wheat and other farm produces need to be increased.
2. Branding of all food items necessary as indulgent food habits are causing deleterious effect on health.

*Laid on the Table

***श्री अर्जुन राम मेघवाल (बीकानेर):** मैं आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित करने का अनुरोध करता हूँ :-

1. मोटर वाहन अधिनियम के तहत अतिरिक्त राहत दिलाने एवं राहत को दुर्घटना के तुरंत पश्चात् फैसले से पूर्व पीड़ित पक्ष को पहुंचाने एवं फैसले के बाद उस राशि को फैसले की राशि में समायोजन करने के विषय को लोक सभा की आगामी सप्ताह की कार्यसूची में सम्मिलित किया जाए ।
2. देश में वर्तमान लिंगानुपात 940 महिला/1000 पुरुष है । कई राज्यों में यह आंकड़ा 900 महिला/1000 पुरुष से भी कम हो गया है । भारत में हरियाणा में सबसे कम लिंगानुपात 861 महिला/1000 पुरुष हो गया है । इसलिए महिलाओं की घटती संख्या एक चिंता का विषय है जिसका प्रमुख कारण कन्या भ्रुण हत्या है । अतः कन्या भ्रुण हत्या के विषय को लोक सभा की आगामी सप्ताह की कार्यसूची में सम्मिलित किया जाए ।

***श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर):** आपसे निवेदन है कि 'सब-मिशन' के अंतर्गत निम्नलिखित दो विषयों को आगामी सप्ताह की कार्यसूची में शामिल किए जाने हेतु अनुमति प्रदान की जाए:-

1. महाराष्ट्र राज्य के आदिवासी बाहुल्य एवं अति पिछड़े क्षेत्र गडचिरोली-चिमूर संसदीय क्षेत्र के जिला मुख्यालय गडचिरोली को वडसा-गडचिरोली रेल नेटवर्क से जोड़ने हेतु किए गए प्रावधान के अनुसार अब तक इस रेलवे लाईन का निर्माण कार्य प्रारंभ न किए जाने से संबंधित विषय ।
2. महाराष्ट्र राज्य के चन्द्रपुर, नागपुर, भण्डारा इत्यादि क्षेत्रों की भूमि को सिंचित किए जाने के उद्देश्य से विदर्भ क्षेत्र के अंतर्गत भंडारा जिले में गोसीखुर्द सिंचाई परियोजना वर्ष 1981 में प्रारंभ की गई थी, लेकिन इस परियोजना के लिए आवंटित धनराशि को दूसरे कार्यों में व्यय करने के परिणामस्वरूप नक्सलवाद से प्रभावित क्षेत्रों को अब तक भूमि सिंचन हेतु पानी उपलब्ध न होने से संबंधित विषय ।

***श्री कौशलेन्द्र कुमार (नालंदा):** आगामी सप्ताह की कार्यसूची में निम्न दो विषय जोड़े जायें:-

1. भारतीय सिनेमा के सौ वर्ष पूरे हो जाने पर उससे यह अपेक्षा रखने की आवश्यकता कि वे गंगा एवम् पर्यावरण को बचाने की मुहिम पर विचारोत्तेजक फिल्म बनायें । जिसका असर भारतीय जनमानस पर गहरा पड़े ।
2. सरकारी विद्यालयों में शिक्षकों की पढ़ाई के प्रति उदासीनता एवम् शिक्षा के गिरते स्तर पर फिर से गंभीर विचार मनन करने की आवश्यकता ।

***श्री गोरख प्रसाद जायसवाल (देवरिया):** अगले सप्ताह की कार्यवाही के दौरान मेरे निम्नलिखित एजेण्डों को शामिल करने हेतु अनुमति प्रदान करने की कृपा करे :-

1. एल.पी.जी. की आपूर्ति समय पर नहीं देने, कम वजन की एल.पी.जी. की आपूर्ति करने एवं कालाबाजारी करने वाली गैस एजेन्सियों को रद्द किये जाने का कार्य ।
2. मेरे लोक सभा क्षेत्र देवरिया सदर में पड़ने वाले विधान सभा देवरिया के कसया देवरिया सड़क पर रेलवे ओवरब्रिज का कार्य अर्धनिर्मित कार्य को पूरा करने का कार्य ।

***श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.):** मैं निम्न महत्वपूर्ण विषयों को अगले सप्ताह की कार्य सूची में सम्मिलित करना चाहता हूँ ।

1. देश का किसान सबसे अधिक प्रकृति की वर्षा पर आश्रित है जबकि देश के प्रत्येक राज्य में नदियों का बहाव है, जिसमें उत्तर प्रदेश राज्य का बुंदेलखंड क्षेत्र की एक मुख्य खेती करने हेतु किसान वर्षा पर आश्रित है । जबकि इस क्षेत्र में पांच से छः नदियां बहती है जिनमें छोटी-बड़ी दोनों नदियां हैं लेकिन इन नदियों में बरसात में ही अधिक पानी होता है । या तो बाढ़ आती है, यदि ऐसी नदियों पर छोटे-बड़े बांध बनाकर जल का संचय किया जाये तो क्षेत्र के किसानों को सिंचाई हेतु पानी पहुंचाया जा सकता है ।
2. उत्तर प्रदेश के कई हिस्सों में ओलावृष्टि के कारण फसलों को भारी मात्रा में नुकसान हुआ है, जिससे कई जिलों के किसान कर्ज में डूब चुके हैं, सरकार प्रदेश के सभी जिलों की ओलावृष्टि के कारण हुए नुकसान का मूल्यांकन कर शीघ्र आर्थिक सहायता राशि देने हेतु कदम उठाये जिससे किसान पुनः खेती करने के लिए तैयार हो सकें ।

***श्री ए.टी. नाना पाटील (जलगांव):** आगामी सप्ताह की कार्यवाही में कृपया निम्नलिखित विषयों को विचारक लिए जोड़ा जाये:-

1. महाराष्ट्र के उत्तर महाराष्ट्र डिवीजन जो विकास से दूर और उपेक्षा का शिकार से निकालने के लिए हम सभी के प्रयास से महाराष्ट्र सरकार के उत्तर महाराष्ट्र वैधानिक विकास महामंडल स्थापना करने के लिए विधान सभा में पारित कर उसे केंद्र सरकार की स्वीकृति के लिए 2006 से लंबित पड़ा हुआ है । उसे तत्काल स्वीकृति देकर उत्तर महाराष्ट्र भाग के जनता को महाराष्ट्र के विकास के मुख्य धारा से जोड़ने की आवश्यकता।
2. जलगांव जिल्हा, मध्य रेलवे और पश्चिम रेलवे दोनो जोन में आता है और यहां से काफी ट्रेनों का आना जाना रहता है । लेकिन पिछले कई सालों से जलगांव और चालीसगांव, धरणागांव ए अमलनेर, और पाचोरा में कुछ ट्रेनों का ठहराव नहीं दिया जा रहा है । कई सालों से लंबित इन मांगों को सरकार गंभीरता से लेकर तत्काल कुछ ट्रेनों को ठहराव देने की आवश्यकता ।

... (*Interruptions*)

MR. CHAIRMAN: Please take your seats.

... (*Interruptions*)

MR. CHAIRMAN: The Leader of the House has already mentioned it.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

12.06 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock

(Shri Satpal Maharaj *in the Chair*)

SUBMISSIONS BY MEMBERS Contd.

- (ii) **Re: Cartoon showing disregard to Dr. B. R. Ambedkar and Pandit Jawahar Lal Nehru in school text book published by NCERT.**

MR. CHAIRMAN: Shri Kapil Sibal.

... (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): Sir, I want to make a statement. ... (*Interruptions*) I want to respond. ... (*Interruptions*)

14.01 hrs.

At this stage, Dr. Baliram, Shri Ashok Argal, Shri Thol Thirumaavalan, Shri P. Lingam and some other hon'ble Members came and stood on the floor near the Table.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except the hon. Minister's statement.

(*Interruptions*)*

SHRI KAPIL SIBAL: Mr. Chairman, Sir, through you, I want to inform the distinguished Members of this House that as far back as the 26th of April, we wrote to the Director, National Council of Educational Research and Training in respect

* Not Recorded

the controversy over the cartoons in the NCERT Textbooks of Political Science (Class XI). I quote the letter:

“I am directed to refer to your communication No. F.PS (D)/6-32/2012-13 dated 4th of April, 2012 on the above mentioned subject and to say that the matter has been examined in this Ministry and it has been considered advisable to withdraw the cartoon from the NCERT Textbooks of Political Science, Indian Constitution at Work (Class XI). Action taken in the matter may please be intimated to this Ministry at the earliest.”

Now, Sir, I have been further informed that the distribution of both these textbooks has been stopped. ... (*Interruptions*) We have directed the NCERT to stop the distribution of these textbooks. ... (*Interruptions*) We have set up a Committee to review not just the cartoons but the content of these textbooks as well. ... (*Interruptions*) I am sure that the distinguished Members of this House understand that there is nothing more that we can do in this context. And for the next year we will remove all these cartoons. But even this year, till we review the situation, the present textbooks will not be distributed. ... (*Interruptions*)

14.03 hrs

INSTITUTES OF TECHNOLOGY (AMENDMENT) BILL, 2012
Amendments made by Rajya Sabha

MR. CHAIRMAN: Now, we shall take up Item No. 13. Shri Kapil Sibal.

... (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): Sir, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill* further to amend the Institutes of Technology Act, 1961, be taken into consideration:—

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-second”, the word “Sixty-third” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2011”, the figure “2012” be *substituted*.”

MR. CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Institutes of Technology Act, 1961, be taken into consideration:—

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-second”, the word “Sixty-third” be *substituted*.

* The Bill was passed by Lok Sabha on the 24th March, 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 30th April, 2012 and returned it to Lok Sabha on the 1st May, 2012.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2011”, the figure “2012” be *substituted*.”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: We shall now take up the amendments made by Rajya Sabha.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-second”, the word “Sixty-third” be *substituted*.

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: The question is:

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2011”, the figure “2012” be *substituted*.”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: The Minister may now move that the amendments made by Rajya Sabha in the Institutes of Technology (Amendment) Bill, 2012, be agreed to.

SHRI KAPIL SIBAL: I beg to move:

“That the amendments made by Rajya Sabha be agreed to.”

MR. CHAIRMAN: The question is:

“That the amendments made by Rajya Sabha be agreed to.”

The motion was adopted.

14.05 hrs

NATIONAL INSTITUTES OF TECHNOLOGY (AMENDMENT)

BILL,2012

Amendments made by Rajya Sabha

MR. CHAIRMAN: The House shall now take up Item No. 14 – Shri Kapil Sibal.

... (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): Sir, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill* to amend the National Institutes of Technology Act, 2007, be taken into consideration :--

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-second”, the word “Sixty-third” be *substituted*.”

CLAUSE 1

- 2 That at page 1, line 4, *for* the figure “2011”, the figure “2012” be *substituted*. ”

MR. CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill to amend the National Institutes of Technology Act, 2007, be taken into consideration:--

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-second”, the word “Sixty-third” be *substituted*.”

*The Bill was passed by Lok Sabha on the 19th August, 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 30th April, 2012 and returned it to Lok Sabha on the 1st May, 2012.

CLAUSE 1

2. That at page 1, line 4, *for* the figure “2011”, the figure “2012” be *substituted*. ”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: We shall now take up the amendments made by Rajya Sabha.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-second”, the word “Sixty-third” be *substituted*. ”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: The question is:

CLAUSE 1

2. That at page 1, line 4, *for* the figure “2011”, the figure “2012” be *substituted*. ”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: The Minister may now move that the amendments made by Rajya Sabha in the National Institute of Technology (Amendment) Bill, 2012, be agreed to. .

SHRI KAPIL SIBAL: I beg to move:

“That the amendments made by Rajya Sabha be agreed to.”

MR. CHAIRMAN: The question is:

“That the amendments made by Rajya Sabha be agreed to.”

The motion was adopted.

14.07 hrs

**NORTH-EASTERN AREAS (REORGANISATION) AND
OTHER RELATED LAWS (AMENDMENT) BILL, 2012**

MR. CHAIRMAN: Now, the House shall take up Item No. 15

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I have moved the Bill to amend the North-Eastern Areas (Reorganisation) Act, 1971 and Other Related Laws.

Sir, the object of this Bill is to set up separate High Courts for the States of Manipur, Meghalaya and Tripura... (*Interruptions*) The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012 is an important step that the Government has taken to address the hopes and aspirations of the people of Manipur, Meghalaya and Tripura and provide them easy access, speedy and cost effective justice.... (*Interruptions*)

MR. CHAIRMAN: The question is:

“That the Bill to amend the North-Eastern Areas (Reorganization) Act, 1971 and Other Related Laws, be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 to 13 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 13 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN: Sir, I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again on Sunday, the 13th May, 2012 at 11 a.m.

14.09 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Sunday, May 13, 2012/Vaisakha 23, 1934 (Saka).

